

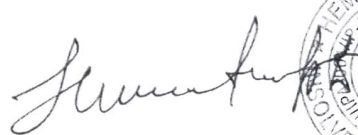
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FLORA DYEING HOUSE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Flora Dyeing House Private Limited
2.	Date of Incorporation of Corporate debtor	22 nd April 1999
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : U24299DL1999PTC099429
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: 3rd Floor, C-6, DSIDC Industrial Complex Rohtak Road, Nangloi Delhi -110041 Also at Plot No 392 HSIDC Barhi Disst, Sonipat Haryana-131028
6.	Insolvency Commencement date in respect of corporate debtor	07 th April 2021 (Date of receipt of order :- 12 th April 2021)
7.	Estimated Date of closure of insolvency resolution process	04 th October 2021 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Hemant Gupta Regn. No -IBBI/IPA-001/IP-P01072/2017-2018/11763
9.	Address and Email of the Interim Resolution Professional as registered with the Board	24-A, Pocket A, DDA LIG Flats Hari Nagar, New Delhi-110064 Email:- hka.consultants@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	CA Hemant Gupta 24-A, Pocket A, DDA LIG Flats Hari Nagar, New Delhi-110064 Email:- fdh.cirp@gmail.com
11.	Last Date of Submission of Claims	26 th April 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	Web Link:- https://ibbi.gov.in/home/downloads Physical Address:- 24-A, Pocket A, DDA LIG Flats Hari Nagar, New Delhi-110064




Notice is hereby given that the National Company Law Tribunal New Delhi Bench -III has ordered the commencement of a Corporate Insolvency Resolution Process against **Flora Dyeing House Private Limited** on 07th April 2021.

The creditors of **Flora Dyeing House Private Limited** are hereby called upon to submit their claims with proof, on or before **26th April 2021** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their proof of claims by electronics means only. All other creditors may submit the proof of claims by in person, by post or electronics means.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

Submission of false or misleading proof of claims shall attract penalties.

A handwritten signature in black ink, appearing to read 'Hemant Gupta', is written over a circular stamp. The stamp contains the text 'HEMANT GUPTA' at the top, 'IBBI/PA-001/IP-P01072/2017-2018/11763' in the middle, and 'INTERIM RESOLUTION PROFESSIONAL' at the bottom.

CA Hemant Gupta
Interim Resolution Professional
For Flora Dyeing House Private Limited
IBBI/PA-001/IP-P01072/2017-2018/11763

Place: New Delhi

Date: 12th April 2021